

MR. SPEAKER: Shir Chauhan, I allowed you to ask this question because I thought it was a very important matter. But standing here in the House, if you are making some statement, that statement should be based on some facts. If it is not based in that area. You ask for the information, I will ask the Government to give the information.

SHRICHETAN P.S. CHAUHAN: This has been reported in all the major newspapers...

MR. SPEAKER: I am not going to allow. If it is your information I will allow you. I am not going to allow you to make a statement on the basis of a report.

SHRICHETAN P.S. CHAUHAN: It is true that there is fear amongst the people..

MR. SPEAKER: No, please understand the complications involved in it.

SHRICHETAN P.S. CHAUHAN: At least I would want that the fire fighting...

MR. SPEAKER: I will ask the Government to make a statement. I want the Government to make a statement on the fire accident at Narora Atomic Power Plant.

12.04 hrs.

RE: SUPREME COURT JUDGEMENT
ON RESERVATION FOR SC/ST IN PRO-
MOTIONS

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, I want to seek your protection. All the parties have said that as recommended by reservations the Mandal Commission should not affect SCs/STs. The hon. Minister has also submitted that the promotions of SCs/STs would not be affected by the judgement of the Supreme Court on Mandal Commission. I had also met

you in this connection. 1600 posts have been advertised by the Syndicate Bank. In scale II there are 1050 posts, in scale-III 475 posts, in scale IV, 114 posts, scale-V 16, in scale VI-5 and in scale VII one post. This has been published by the Syndicate Bank vide order dated 23.4.93. It has been mentioned in that order that reservations have been cancelled in the promotions. I quote:-

[English]

"In pursuance of the hon. Supreme Court judgement the bank provided reservation for SC/ST officers in promotion, communicate vide memo so and so dated 19.4.93"..

[Translation]

The judgement of the Supreme Court of 1991 favours the reservation in promotions. Accordingly, promotions have been given and now the Government States:

[English]

"The Government of India has since examined the matter and have clarified that the Syndicate Bank is not required to provide reservation for SC/ST, in promotions...."

[Translation]

My submission is that nothing can be greater untrue statement than this Government. This demand is being raised time and again in the House and moreover we have quoted at least ten examples and the first one is of Punjab Government. The hon. Minister has been reiterating again and again that the interests of the SC/ST would not be allowed to get affected. 1600 posts have been advertised and the provision for reservations in promotions have been abolished for these posts. Who is responsible for that? If some officer is found responsible, he should be suspended; if the Minister is responsible, he should resign and if the Government is responsible, it should also resign. We urge

upon the Government that Shri Kesri should throw some light on the issue....(Interruptions)

MR. SPEAKER : He was stated but the others do not get time to express their views.

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : Mr. Speaker, Sir, after the judgement of supreme Court, I have made a statement in the very House on 20.12.92 that it does not disturb the present system for promotion or reservation in services....(Interruptions) I have already stated that regarding the judgement of Supreme Court on Mandal Commission report....(Interruptions) We reiterate our commitment to SC/ST...(Interruptions) Please keep quiet...(Interruptions)

MR. SPEAKER : Speaking only is not enough, you must learn the art of listening.

SHRI SHARAD YADAV (Madhepura) : What is his response in this regard. He never comes prepared....(Interruptions)

MR. SPEAKER : First sit down. This is an important issue. Please listen to the views of the Government. You are not listening to what he is going to say. If you interrupt, he will sit down...

(Interruptions)

SHRI SITARAM KESRI : How can he afford to listen? It amounts to his exposure. I had submitted in this House itself on 20th December....(Interruptions)

SHRI NITISH KUMAR (Barh) : You are being exposed....(Interruptions)

SHRI SITARAM KESRI : We had reiterated our commitment to protecting the interests of SC/ST. I repeat my statement that if the Supreme Court judgement....(Interruptions)

SHRI ATAL BIHARI VAJPAYEE (LUCKNOW) : Mr. Chairman, Sir, what does it

mean by 'if' Has the hon. Minister not read the judgement? Has the Government not formed its opinion in this regard? 'If' the judgement states....(Interruptions) The hon. Minister should not say this. There cannot be two opinions in respect of the judgement. The Government may form a different opinion of its own it may try to implement the same, but if the government says that "if" the judgement of the Supreme Court states this, then the government adopts such and such stand" (Interruptions)

SHRI SITARAM KESRI : I had stated that whatever statement I had made on December 22, 1992, I was repeating the same; moreover I am not saying anything at the present. You are a learned person and even then you are talking like this. I am coming to the present circumstance; you are making speech even before that. Whatever you have stated that we would amend the Constitution, if necessary. We would also pay attention to the views expressed by you.

SHRI HARI KISHORE SINGH (Sheohar) : Please respond to the question regarding Tenth Schedule....(Interruptions)

[English]

MR. SPEAKER : This is not correct. Let the Minister complete.

[Translation]

SHRI SITARAM KESRI : As regards the question of 1621 posts in Central Bank Syndicate Bank or any other Bank, there is no provision of reservation as per the judgement of the Supreme Court. But I would like to state that would justify it too in view of this problems.

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I beg your pardon and I beg pardon of the House also that I should have not interrupted Shri Kesri while he was speaking. You yourself would admit that the situation is not still

clear. What is the reaction of the Government regarding the Supreme Court orders. What did Shri Kesri say on December 22 is clear but the judgement of the Supreme Court should be laid on the Table of the House in a right perspective in view of the present circumstances and what is the response of the Government on it, it should also be made clear. I do agree that the Mandal Commission was set up to safeguard the interests of the backward classes and the interests of SC/ST should not be affected by it. But the situation has not become clear as to what is the Supreme Court judgement and what is the opinion of the Government in this regard. Just now Shri Kesri has submitted that the amendment would be made in the Constitution at an appropriate time if necessary. I would like to ask when this need would arise. If there is any need to make an amendment in the Constitution, then the matter should be discussed with all. But the situation is uncertain. The matter is being delayed. I am very sorry that is why I had to interrupt you.

SHRI SITARAM KESRI: As he has stated, the judgement should be laid on the Table of the House and it should be discussed. We have no objection to it... (*Interruptions*)

MR. SPEAKER: Only speaking will not solve the problem. The question is this whether the provision of the judgement are applicable to the candidates of the SC/ST or not whether it is applicable to the bank employees or not, if it is so, the reasons why these orders have been issued by the Syndicate Bank. If it is not applicable, what is the Government going to do for that.

SHRI SITARAM KESRI: After the Supreme Court judgement, I had made a statement on December 22 and as per that statement... (*Interruptions*)

[*Translation*]

SHRI HARI KISHORE SINGH: Again he is mentioning December 22.

MR. SPEAKER: Interruptions will not solve the purpose. If you don't want reply, let him set down and you may continue to speak. If you want reply let him speak.

SHRI SITARAM KESRI: I said that

[*English*]

"At present it will not be disturbed."

[*Translation*]

Therefore, I will take immediate action on the views expressed by them (*Interruptions*)

SHRI SHARAD YADAV: What action will you take? Will you cancel that or issue orders. What will you do? (*Interruptions*) Mr. Speaker, Sir, what will he do, either he will cancel it or issue orders? (*Interruptions*)

MR. SPEAKER: What are you doing? There are other subjects to be taken up; take them up. You got the reply. He said that the action is being taken, after that your problem should have been solved.

[*English*]

Hari Kishore Ji, You come on helicopter crash please.

[*Translation*]

SHRI KALKA DAS: Mr. Speaker, Sir, this is not confined to Syndicate Bank only such situations arising everywhere and in each department. (*Interruptions*)

MR. SPEAKER: Please see. Your point was important one, so I allowed you to raise it...

SHRI RAM VILAS PASWAN: Sir, it is going on everyday.

MR. SPEAKER: Though this matter was not in the list, yet I allowed you to raise it. Not

only this I also asked the Government to make a statement thereon and the Government did so. Even then, if you want to continue it, then the business of the House can't be taken up. Yes Mr. Hari Kishore Singh...

SHRI HARI KISHORE SINGH: Mr. Speaker, Sir with your permission, I would like to draw the attention of the House to a serious incident.

General commanding officer of Eastern Command, his wife and several senior officers of Indian Army died in a helicopter crash. Mr. Speaker, Sir, it is very sad and such accidents are taking place time and again. I would like to ask the Government about the steps being taken to stop such accidents. Which company manufactured the said helicopter and when and how many helicopter have been manufactured by this company? These helicopters are still utilized by various wings of our Army. Shri Rajesh Pilot is present here... How many such helicopters are being utilised by army? In which year this helicopter was purchased? I would like to know all this because such accidents are taking place time and again. This helicopter was purchased 5-7 years ago from Wetland company...

MR. SPEAKER: This helicopter belonged to the Ministry of Defence and officials of Defence were travelling by it. Home Ministry is not concerned with this subject.....

SHRI HARI KISHORE SINGH: Mr. Speaker, Sir, which company manufactured this helicopter and how many such helicopters are being utilised by army.

[English]

MR. SPEAKER: I will ask the Government to make a statement on the helicopter crash please.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Speaker, Sir, two newspapers of the Times of India publication group, viz., The Times of India and Navbharat Times are published from Patna but their publication has been discontinued from the 24th of the last month. Journalists and non-journalists staff of these newspapers demanded implementation of recommendations of the Bachawat Wages Commission. The Times of India should have been put in category 'A' but it is being put in category-7. The employees of the Times of India Group at Patna are much agitated with the actions of the Management. False charges were levelled against one employee as a result of this he had committed suicide and the Management wanted to implement scheme of modernisation forcibly from 24th April....

[English]

MR. SPEAKER: This is a private matter, I will not allow it. As far as the application of the Bachawat Report is concerned, you are on point, but on other points you are not.

[Translation]

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir, 400 employees are on the verge of starvation there..

MR. SPEAKER: That is a private industry. The Government has no control over it.

(Interruptions)*

SHRI NITISH KUMAR: Mr. Speaker, Sir, the basic problem is about the implementation of recommendations of the Bachawat Commission and now the employees and journalists working there are brensing for the implementation of the said recommendations. The attitude of making delay has created other problems. We have discussed it here. A most unfortunate

incident has happened there. A charge has been levelled that an employee committed suicide which I have discussed here on humanitarian grounds. Recommendations of Bachawat Wage Board should be implemented. The recommendation of this Wage Commission are applicable to the Times of India Group but most unfortunately it has not been implemented to the Staff working for Patna Edition. As a result the publication of the newspaper has been discontinued and the reader is not getting the issues of these newspapers. Negotiations were going on in this regard between the Management and employees, the Labour Department of the State Government had interfered in it but suddenly the Management left the negotiation and then there has been undeclared lock out. The employees staged Dhahran but the Management adopted undeclared lock out. It is a strange situation. It is an attack on the freedom of the press and the Management want to reject their demands. Therefore I thought it proper to raise this issue through you and I would thorough you like to demand from the Government to interfere in this matter so that the publication may be restarted.

[English]

SHRI CHITTA BASU (Barasat) Sir through you I want to draw the attention of the Government regarding the pension scheme for the employees of our country.

I have got with me an advertisement which has been published by the Control Provident Fund Commissioner giving the details of the scheme which the Government propose to introduce. And there is to be a legislation on that subject.

There has been no agreement among the Control trade unions regarding the legislation and also about the scheme itself. It was decided that there should be a meeting of the Central trade unions and if the scheme is accepted by the then the House may take it up and pass it as early as possible. But this advertisement is from the Central Provident Fund Commissioner

giving details of the benefits which these employees are entitled to get. This has caused confusion among the million of the employees because there has been no scheme so far accepted and prepared so far by the Government.

I would therefore request the Government to see that the millions of the employees of our country are not confused and the schemes is to be evolved after due consultation with the Central trade unions and a legislation has to be passed as early as possible.

[Translations]

SHRI DAU DAYAL JOSHI (Kota) Mr Speaker Sir I would like to draw the attention of the House to great problem being faced by the country. Life saving drugs have not been available for the last three months. It appears that there is some calculated conspiracy between manufacturers and traders. It is unfortunate that even after frequent assurances given by the Government it has not so far been able to announce a drug policy for the country. Here we see the fourth Minister of Health of this Government. He has also not been able to announce a drug policy consequently this encourages the drug manufacturers to hoard drugs in time of need depending on the will of drug of manufactures. At present vitamin C is out of market. Sukee tablets that are required to be taken after operation for healing are also not available in market. This is because the drug manufacturers sell such drugs to the manufacturer of Gold Spot in which it is used. This is why a drug like Vitamin C is not available in market for patients. And if at all it is available in the market it is so only after the manufacturers of such drugs huge clandestinely take huge excess amount from the drug dealers. Through you I would like submit that the Drug Control Department which is already in existence is not discharging its duty and is not enforcing the rules of the Government and consequently the prices of drugs are increasing day by day. The prices of life saving drugs have already increased by

five per cent. I would like to submit to you that the provisions of Drug Control Act should be implemented. We have long been discussing the likely dire consequences of Dunkel Proposals on agriculture, nevertheless the acceptance of Dunkel Proposals are also likely to have a very adverse impact on medicine. Through you I would like to warn the Government that acceptance of the provisions of Dunkel Proposals concerning medicine will lead to a situation when medicine will not be easily available in the market for patients. I would further appeal the medicine should not be included in the list of Dunkel proposals. India should not, at any cost, agree to the proposals otherwise it will be very unfortunate for our country. I say the patients of the country will not get drugs at all. I appeal to you to get the thing clear from the Government whether medicines will be made available for patients of the country or not. The people of the country are not getting medicines at present. I would submit that the Government may please make a statement in the House.

[English]

SHRI KABINDRA PURKAYASTHA (Sihchar): Mr. Speaker, Sir, first of all, because of the incessant rains for the last few days, a vast area of Bark Valley of Assam, particularly the districts of Karimganj, Hailakandi and Cachar, have been badly affected. At least two persons were killed and property worth many lakhs of rupees was damaged. In the mean time, due to a whirlwind that blew over the district of Cachar, particularly over the constituencies of Sonai and Dholai, many dwelling houses and institutions have been destroyed and that caused heavy loss of property. Whenever local public representatives approached the Government of Assam, the reply from the Administration was that there is no fund for giving any relief to the people. I, therefore urgent upon the Government of India, considering the situation and helplessness of the Government Assam, to come forward of sanction befitting fund for giving relief to the affected people of the valley.

MR. SPEAKER: "Leakage of UPSC question papers"—Shri SHARAD Yadav.

[Translation]

SHRI SHARAD YADAV (Madhe pura): Mr. Speaker, Sir, thanking you for providing me an opportunity to express my views, I would like to raise an issue concerning examinations. Incidents of leaking out of question papers at various universities examinations have alarmingly increased, the recent incident of leaking out of question paper at the examination conducted by Delhi University occurred on the day before yesterday only. The situation has worsened so much that the examinations conducted by the reputed institutions like UPSC have also been affected. The C.B.I inquiry was instituted to investigate into the incident of leaking out of question papers of the UPSC examinations held at Allahabad centre in 1992. The Controller of Examinations was found responsible for the incident as was revealed by the investigation. The candidates, later on, formed an inter-university students union and staged dharna here several times. Nearly one and a half lakhs candidates had taken the said examination. The C.B.I. concluded after investigation the incident of leaking out of question paper did occur there. A write-petition in this regard was also filed in the Supreme court. After the preliminary hearing and after considering the report of C.B.I. etc., the supreme court pronounced in its judgment that irregularities were committed at the examinations.

Mr., Speaker, Sir, there are several such candidates among the one and a half lakhs candidates who are on the verge of becoming overage. They were availing the last chance of examination. I would like to submit that the Government should provide one more opportunity to all those one and a half lakh candidates to take the examination so that they may build up their career. Those candidates are innocent. The incident of leaking out of question papers and the subsequent cancellation of the examinations were due to irregularities committed by

other persons and yet those candidates have not been given a chance to reappear at the examination, the youth throughout the country are agitated and they are staging dharna

The future of all those one and half lakh youths is bleak. Moreover occurrence of such incidents raises a question mark on the very credibility of such examinations. Examinations held at particular centres are canceled while at some other centres are not canceled following the incidents of leaking out of question papers. This matter, therefore, assumes great significance.

The students who took the examination of UPSC in 1992 had also given several suggestions to the Supreme Court on the 30th January, 1993. The court noted their points for consideration to improve the examination system. The judgement of the Lucknow bench of the Uttar Pradesh High Court in the case filed by one and a half lakh youths is, however, due to be pronounced. But the fact remains that irregularities were committed in those examinations and the controller of Examinations was dismissed for his said involvement in the irregularities. But the Government has so far done nothing for those one and half lakhs candidates, many of whom are overage now. They took the examination availing their last chance. I would like to the hon. Minister to make a statement in the House explaining the stand of the Government in this regard. *(Interruptions)*

SHRINITISH KUMAR: Mr. Speaker, Sir, how the Government must make some statement in this regard as this matter is being raised in the House for so many days.

[English]

MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI (Garhwal): Sir, I have just come back from visit to terrorist-torn district of Doda. Three more MPs had gone along with me, namely Mr. Chetam Chauhan and Mr. A. R. Maurya from Lok Sabha and Mr. Vishnu Kant

Shastri from Rajya Sabha. We spent three days in the district i.e. 6th, 7th, 8th May. I would like to convey our impression to the Government and also to the Members of the House. The situation in Doda district has become quite bad and it is fast moving towards the same situation as in Kashmir valley. It is therefore, necessary for the Government to take immediate tough and hard action. Otherwise we will come back to the same situation as we have in the Valley today where solutions are becoming more and more difficult. The terrorists are having a free run in the District. The district administration has become virtually helpless, it has been totally paralysed and the terrorists and the militants are striking at will.

We had met the district administration people also but unfortunately whatever they have been saying is not as per the ground realities. Therefore, I request the Government to look in to this. The terrorists are trying to change the ethnic composition of the District and trying to make it a communal situation which should be avoided at all costs.

I would like to give you a few examples about the type of activities that are taking place there. On 15th August, it was decided to have "Yomeh Syah" (Black Day). So, on that day the black flags were hoisted all over.

Apart from other activities, 200 people collected at Kishtwar and caught hold of a donkey and put a placard around its neck and wrote 'P. V. Narasimha Rao' and paraded it in the market but the local administration did not do anything. It was very disheartening and disgraceful.

MR SPEAKER: Why are you making all this mention here and making it ugly?

MAJ GEN (RETD) BHUWAN CHANDRA KHANDURI: The people are very much concerned and they are hurt.

Another example is Border Roads post

was looted on the 8th of September. They took away explosives with 3000 detonators. Border Roads vehicle was taken over and the driver was taken along with the vehicle. The explosive materials were loaded in the same Border Roads vehicle and the driver had to take the vehicle up to the place where the terrorists wanted them to unfold at the appointed place. (*Interruptions*) There are many things to be said.

Sir, I will give suggestions. The district Doda must be declared "disturbed area" and the Army be asked to flush out the terrorists. There are 10,000 ex-servicemen in the District who are willing to work voluntarily as the "village voluntary force". They only want weapons. I request the Government that they may be given sophisticated weapons and organize the ex-servicemen like the Punjab village voluntary force. They will be capable of handling the terrorist activities.

There are four mountain passes. The terrorists come through four passes from the Valley side to Doda district. The Army should take over these passes and seal the passes so that the terrorists from the Valley side do not come to Doda district.

There was a daylight murder of one local leader on the 19th December 1992. On the 11th December, he had written a letter to the DC saying that either he would be kidnapped or murdered. But yet nothing was done by the administration. His name is Mr. Santosh Thakur. I request the Government to institute CBI enquiry as to why the District administration did not take any action on this.

There are some BSF people deployed in the area. I suggest that CRPF should also be deployed because the way the BSF have behaved there have cost faith of the people. So, the CRPF should be deployed.

[*Translation*]

SHRI GIIRDHARI LAL BHARGAVA (Jaipur): Mr. Speaker, Sir, the Union Government has fixed the support price of wheat and

barley at Rs. 330 and Rs. 260 per quintal respectively. Rajasthan has got a bumper crop this time. There is large scale arrivals of barley and wheat. The Food Corporation of India is not purchasing the food grains. Food grains are being supplied to the wholesale markets in Kota, Ganganager, Sawai Madhopur and Bharatpur. But the Food Corporation is refusing to purchase food grains as they do not have sacks. If the Food Corporation does not purchase food grains even at the support price fixed by the Centre, the food grains will get spoiled.

The farmers, from whom the food grains have been purchased by Food Corporation, are not being paid price for as many as 15 days. Due to the irresponsible attitude of the Food Corporation, wheat is not being purchased at support price.

The electricity charges and prices of fertilizers have also gone up. The farmers of Rajasthan are in much distress as they are not even getting the support price. In Punjab and Haryana the wheat is being sold at Rs. 555 per quintals. The price of cotton has also decreased. I, therefore, request the Union Government to direct the Food Corporation to purchase wheat and barley, so that the farmer can get the support price.

RE: CANCELLATION OF BY-ELECTIONS TO CERTAIN LOK SABHA AND ASSEMBLY SEATS.

[*English*]

MR. SPEAKER: Now there are one or two issues before me.

SHRI P. G. NARAYANAN (Gobichettipalayam): I have given notice.

MR. SPEAKER: I am just speaking about the same thing. Before I allow you to speak on this point, I would like to make it very clear that as far as the cancellation of the Lok Sabha and the Assembly elections are concerned, I will